

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No.103/91 in
OA No.1153/89

Date of decision: 12-2-1992..

Shri M.M.S.Bist

Applicant

Versus

Union of India & Ors.

Respondents.

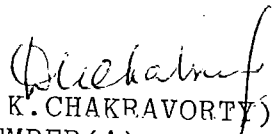
CORAM: THE HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN(J)
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)

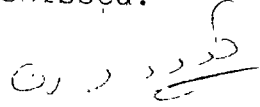
ORDER

(ORDER PASSED IN CIRCULATION BY HON'BLE MR.D.K.
CHAKRAVORTY, MEMBER)

This is an application for review of our
judgement dated 19.4.1991 delivered in OA 1153/89.

2. We have carefully considered the grounds
taken in the Review Application and are of the view
that no grounds for reviewing the judgement exist.
No new facts warranting a review have been brought
out. We also do not find any error apparent on
the face of judgement. We find no merit in this
Review Application and the same is dismissed.


(D.K.CHAKRAVORTY)
MEMBER(A)


(P.K.KARTHA)
VICE CHAIRMAN(J)